

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 129/MP/2022

Subject : Petition under 79 (1)(b) and (f) for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India (On admission)

Date of Hearing : 26.5.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Generation & Distribution Corporation Ltd. & Ors.

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Ashwini Kumar Tak, Advocate, APNRL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing 'on admission', the learned counsel for the Petitioner submitted that the present petition has been filed seeking approval of discount tariff of Rs. 0.08/kWh and 0.10/kWh incorporated vide Addendum-2 and Addendum-3 respectively executed between the Petitioner and TANGEDCO to enable supply of coal under Shakti scheme, 2017.
3. The learned counsel for the Respondent, TANGEDCO had no objection to the grant of the prayer of the Petitioner.
4. The Commission reserved its order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**